श्री बड़े : उपाध्यक्ष महोदय, हमारे देश पर डीवैल्युएशन का क्या असर पड़ा है, यह इन सप्लीमेंटरी डिमांड्ज़ फ़ार ग्रान्ट्स को देखने से प्रकट होता है । श्री सुब्रह्मण्यम् ने "डीवैल्युएशन–सम इम्प्लीकेशन्ज़" नाम की एक किताब लिखी है, जिसमें उन्होंने कहा है :

> "One common fear is whether devaluation will incresae our foreign debts. Suppose our debts before devaluation amounted to Rs. 4,760 crores in rupee terms. We contracted these debts in terms not of rupees but of units of foreign currency. This toatal does not get altered although the rupee measure gets changed to Rs. 7,500 crores. The change can be likened to what happened when we changed over from the foot-lb. system to the metric system. What was a mile before became 1.5 kilometres after the change. But the distance was the same."

मैं निवेदन करना चाहता हूं कि यह कहना देश की जनता की आंखों में धूल झोंकना है कि डीवैल्युएशन से वास्तव में देश की अर्थ व्यवस्था पर कोई असर नहीं पड़ा है और केवल शब्दों में कुछ चेंज हो गया है । सप्लीमेंटरी डिमांड्ज़ फ़ार ग्रान्ट्स के शुरू में ही कहा गया है :

> "The Supplementary Demands in this volume involve additional expenditure of Rs. 218.94 crores of which Rs. 9.60 crores relate to Revenue and Rs. 209.34 crores to Capital.
>
> The main items of additional expenditure under Revenue are: Rs. 6.21 crores due to increase in expenditure, in terms of Rupees, in Indian Embassies and Missions abroad as a result of the devaluation of the Indian Rupee with effect from 6th June, 1966; Rs. 2 crores on account of subsidy payable to the Railways on the steel imported by them during the period from 1st April, 1958 to 31st March, 1962".

इतना ही नहीं मानेटरी फंड में इंडिया को जो डीवैल्युएशन से ज्यादा पैसा देना पड़ेगा वह हमारे मित्र कहते हैं कि गोल्ड में देना पड़ेगा और कुछ सिक्योरिटी देनी पड़ेगी ।

Mr. Deputy Speaker : He will continue tomorrow.

---

15 hrs.

MOTION RE : THIRTEENTH REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

Mr. Deputy-Speaker : Shrimati Chandrasekhar.

Shri Narendra Singh Mahida (Anand) : What is the time allotted ?

Mr. Deputy-Speaker : No time has been allotted yet. We will go up to five and then we will see.

Shri Basumatari (Goalpara) : As I have to attend another meeting. I request I may be called soon ; I have already given my name to the Speaker.

श्री बाल्मीकी (खुर्जा) : उपाध्यक्ष महोदय, कितना समय निर्धारित किया गया है इसके लिए ?

उपाध्यक्ष महोदय : 2 घंटा ।

श्री बाल्मीकी : 2 घंटा बहुत कम है । बहुत महत्वपूर्ण विषय है आठ घंटे कम से कम इसके लिए होना चाहिए ।

श्री गुलशन (भटिंडा) : उस रोज संसदीय कार्य मंत्री ने भी माना था कि और वक्त देंगे । ..... (**व्यवधान**)

श्री बाल्मीकी : इससे पहले कि उपमत्राणी जी कुछ कहें मैं आपकी आज्ञा से दो शब्द कहना चाहता हूं । यह चार साल पहले की रिपोर्ट है । अब तक उसकी सिफारिशों पर क्या अमल हुआ है ..... (व्यवधान)

उपाध्यक्ष महोदय : आप बैठ जाइए ।

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar) : I beg to move :

"That this House takes note of the Thirteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1963-64, laid on the Table of the House on the 12th April, 1966".

Mr. Deputy-Speaker, Sir, in moving this motion, I would first of all express my feeling of concern for the delay in the submission of the report and thereafter in discussing the report. The report for 1963-64 was laid on the Table of the House in the month of April, 1966. Of course, every year, the Commissioner for Scheduled Castes and Scheduled Tribes is expected to submit his report by the end of September, but in this particular year, the Commissioner was ill; he was in the hospital due to a heart attack, and so he asked for an extension of time. After that extension of time was given, and after the date which was specified for the submission of the report, he said he wanted to have certain fundamental changes brought about. So, a little more time was given and he submitted the report towards the end of January, 1965. After the report comes to us—you know the size of the report which is a voluminous one and the report comes in English—it has to be translated into Hindi. That takes more than four months for the translation to be completed. Meanwhile, the English version is sent to the printing press; it takes a longer time in printing at the Government Press; though the Government Press gives priority and tries to do it quickly, it comes very late to us and soon after the report comes to us, we lay it on the Table of the House and even after it was laid on the Table of the House in the month of April last, we could discuss it only now.

Shri Bade (Khargone) : It requires two years. (*Interruption*)

Shrimati Chandrasekhar : I hope hon. Members will have enough time to raise their points about all this, after I have finished.

श्री गुलशन : हिन्दी में अभी तक नहीं मिली । ..... (व्यवधान)

उपाध्यक्ष महोदय : आप सुन लीजिए पहले ।

श्री गुलशन : वह गलत कह रही हैं ।

उपाध्यक्ष महोदय : आप पहले सुनिए ।

Shrimati Chandrasekhar: I began my speech by saying that I am also equally concerned about the delay in the submission of the report. The Government Press takes a long time for printing and so we are also examining whether we could have this report printed in a private printing press and thereby reduce the time as far as possible.

The Commissioner in his report has made nearly 277 recommendations. As hon. Members would have seen, most of the recommendations fall within the ambit of the State Governments. On the recommendations which fall within the purview of the Central Government we have already taken action, and we are taking action wherever the action is to be taken on a long term basis. As regards the State Governments, we have written time and again and we keep on writing to them to take action on those recommendations which fall within their purview, and we are getting periodical reports on the action taken on those recommedaticn. This morning, I laid the report relating to the

recommendations for the year 1962-63 on the Table of the House. The State Governments themselves do take some time and they may have to take time to put these recommendations to effect.

Coming to the welfare measures for the Scheduled Castes and Scheduled Tribes the first thing I woud like to day is that we give more importance to the educational programmes, because education is one of the important and vital means where by the economic and social status of these communities can be raised. From the figures that are available in the report and also from the annual reports, hon. Members may know that the educational grants from Plan to Plan have been increasing For exmple, the number of scholarships that we have been giving, particularly, the post-matric scholarships, has been increasing. In the first Plan, the number of post-matric scholarships was only 45,571 ; but it has increased to 2,83,244 in the third Plan. The amount also increased from Rs. 15,40,942 in the first Plan in the year 1951-52 , to Rs. 4,94,63,111 in the year 1964-65. This is the way in which we are paying attention to the educational improvement of the Scheduled Castes and Scheduled Tribes. Until 1959, the scholarships were being given by the Educational Ministry alone. We thought that it would not be enough for the State Governments to carry on their educational programmes and schemes just by the grants given by the Education Ministry Now, the Department of Social Welfare gives additional grants from the year 1959-60. With the increased additional scholarship for the backward classes, every eligible candidate from the Scheduled Tribes is able to get scholarships, and all the Scheduled Caste candidates get the scholarship, but they will have to be guided by a 'literal means' test.

Hon. Members may be mentioning about the rate of scholarships not being enough and that it has been stationary for the last so many years. The question of increasing the rate of post-matric scholarships is also under our consideration, and we hope to take a decision shortly.

When we talk about the Scheduled Castes, the question of untouchability will loom large. I know hon. members will refer to untouchability. The House is aware of the Untouchability Offences Act, 1955 which is a legal weapon to prevent the practice of untouchability. In spite of the, we find that the question is not dealt with properly. Members know that it is not by legal measures alone that we can do away with this evil, which was practised for hundreds of years in our country. Unless a change of heart and mind is brought about in the people who practise this evil and unless the economic and social status of the scheduled castes and tribes is raised, it is not easy to have a whole sale change in the practice.

For the scheduled tribes, we started in the second Plan 43 special multi-purpose tribal blocks. Late Dr. Verrier Elwin made a study of the functioning of these blocks and recommended that for the betterment of the economic and social status of the tribal people, more such tribal blocks should be opened in the country. Later on, the Dhebar Commission, on which many Members of the present Parliament also served, suggested that tribal blocks are necessary for the effective and social transformation of the tribal people. So, in the third Plan we started 415 tribal blocks with certain criteria. One criterion was that the minimum tribal population should be 66-2/3 per cent. In the fourth Plan, we want to open tribal blocks even where 50 per cent of the population are tribal. The rough estimate for the fourth plan will be 307 such blocks. Even after opening 415 blocks in the third plan and 307 blocks in the fourth plan, many tribals will be left out of the blocks. Therefore, we are thinking of starting some sub-blocks in areas where there may be tribal concentration and for giving *ad hoc* assistance to the C.D. Department to help the tribals in those areas.

[Shrimati Chandrasekhar]

A study was made about the working of some of the blocks and it was felt that if we had a larger area, by bringing together contiguous tribal blocks, it would be easier to take up economic programmes like communications, irrigation, high schools etc. So, this area approach is being considered for the fourth plan. This will also help the tribal areas to receive a certain amount of funds from the district budget.

We had a meeting of the State Ministers in charge of backward classes in May, 1966. A number of programmes which are to be considered for the fourth plan as well as the working of the present programmes were put before them. A number of suggestions have been made and we are considering them.

In both scheduled castes and tribes, even after providing facilities for education, their representation in the services is not very satisfactory. I know hon. members will also refer to this. Knowing this, we started a pre-examination training centre in Allahabad for coaching students for IAS and IPS. As a result of this, a number of students have been selected in the IAS and IPS. In 1963-64, 26 candidates were selected and in 1964-65, 25 candidates have been selected. Encouraged by this, we thought we should have some other pre-examination training centres for other services—both Central and State services—and for lower grade examinations. For that, cent per cent grant will be given by the Centre. Some centres have been started by some State Governments also.

At the conference of the State Ministers, a number of suggestions were made to improve the representation in the services. One suggestion was to relax the prescribed qualification. We have taken up all these suggestions with the Home Ministry, because they are the authority concerned with the services. We hope we will come to some conclusion soon.

There will be many other points which will be raised by members during the debate and I will reply to them at the end.

With these words, I move.

Mr. Deputy-Speaker : Motion moved :

> "That this House takes note of the Thirteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1963-64, laid on the Table of the House on the 12th April, 1966".

Shri Basumatari (Goalpara) : Sir, I am very grateful to the Government for taking away this department of tribal welfare from the Home Ministry on our request because when it was with the Home Ministry, although they were sincere, they had no time to look after this work, because they had so may other important problems to see. Now it has been entrusted to the Minister of Planning and Social Welfare. We are very proud to have no less a man than Shri Asoka Mehta who has been entrusted with this sacred work. As the Planning Minister, he knows the drawbacks in the implementation and its day-to-day work.

The entire coutry depends on these backward communities and unless and until this section of the poeple are brought to the same level as other sections, the country cannot develop. Therefore Mahatma Gandhi wanted a special provision to be there in the Constitution for them and it was done. I must say, considering the backwardness, economically and educationally, before independence, these Scheduled Castes and Scheduled Tribes have developed considerably. But if you compare this development in the matter of education and economic condition of the Scheduled Castes and Scheduled Tribes with the development made by the more advanced communities, it will amount to just a drop in an ocean.

I have had the priviledge to go round the country and see the lot of the Scheduled Castes and Scheduled Tribes. I found

that the gulf of difference between the economic condition of the Scheduled Tribes and that of the advanced communities is growing wider and wider. It is the policy of the Government to develop these backward people, but these people are not able to avail of whatever privilege is given to them to develop them educationally, economically and in other spheres.

As I said, I had occasion to see the tribal areas. I find that still slavery is there, under different names in different States. People are still in debts very badly and they are unable to come out of the clutches of the *sahukar* and moneylenders. Therefore, if we want to develop these tribal people economically, there should be some provision by which they can be developed. Times without number I have suggested that through cooperatives there should be some provision to help these tribal people so that they can get away from the clutches of *sahukars* and moneylenders. But it has not been done so far.

In this connection, I want to refer to my State, Assam, because I have not had occasion to discuss this matter with the ministers of other States. I had occasion to discuss this with the Chief Minister of Assam. I suggested to him that unless there is some provision by which these people can get away from the clutches of *sahukars* and moneylenders they cannot be developed. Our Chief Minister took up my suggestion, very rightly, and wanted to do something. He realises that these people belogning to the Scheduled Castes and Scheduled Tribes should not be indebted like this and deprived of their land. But when money was sought for this purpose, just to help them through cooperatives and improve their condition, I am told this was not granted by the Centre. I request the hon. Minister to see that through cooperatives these tribal people are helped so that they can be relieved from these exploiters.

Another thing is, I have been saying that unless these people belonging to Scheduled Castes and Tribes become educationally forward along with other sections of our people they cannot be developed, because it is my firm belief that education is the only thing by which they can be developed and other things will take its own course. We have been urging upon the Government to provide more facilities for giving education to these people. In suggesting the giving of better eduction to these people, I have stated that there should be facilities for hostels, for more school buildings, for more number of schools in different places and so on. I do not know about other States, but in my State I am glad to say that we have increased the number of schools in the tribal areas. But the tribal areas are so scattered that the students who attend these schools have to walk three to seven miles to reach the schools and the same distance back home in the evening with the result that they get tired and are unable to attend their school. Therefore, we have been requesting that along with schools hostel facilities should also be provided. This has not been done and I would request the hon. Minister to see that provision for hostel accommodation is made.

Last time—the Deputy Minister is not here—when Shri Sen was the Minister, I requested him to sanction some money from the Centre and my request was granted. But what I want to stress here is, the Members of Parliament representing these people and these areas should be taken into confidence and they should be consulted before any amount is sanctioned from the Centre and earmarked for this purpose Unless this is done, it is not possible for the State to look after this work properly. It has been my experience that when money is sent and distribution takes place in the State, they have to please everybody with the result the money given is distributed in small fractions which comes to nothing, somewhere about Rs. 50, Rs. 100 or Rs. 200 and like that. That is why we suggested that money should be earmarked from here in consultation with the Members of Parliament representing those

[Shri Basumatari]

areas and these backward people, then it should be sent to the State for the State to allocate accordingly. It was done when Shri Sen was the Minister. I want to know whether it was done only for that year, when Shri Sen was the Minister, or it has been adopted as a policy. If it has been adopted as a policy. If it has not been adopted as a policy, I request that it should be taken as a policy measure and money earmarked from here for hostel accommodation.

Then I come to the services. The Deputy Minister just now said that there is an institution in Allahabad where there is facility for pre-examination training for IAS and IPS. She also said that there is one such institution somewhere in South India. We have requested that similar institutions for Class I and Class II Services should be established in every State. Unless these institutions are established, they cannot come up to the standard.

Just to avoid taking candidates belonging to the Scheduled Castes and Scheduled Tribes, it is often said that they are not up to the mark or suitable candidates are not available. These are misleading words. In our experience we find that this word "suitability" is a matter of opinion. One may be suitable to Shri Mathur and the same man may not be suitable to me. Just to see that justice is done, I suggest that there should be a member in the Public Service Commission in every State. Some of the States have no member in the Service Commission and some States have their members. I would, therefore, request the Government to see that there is a Scheduled-Caste and Scheduled-Tribe member in all States in the Public Service Commission.

The Commissioner also has recommended the establishment of an institution for coaching facility to S. C. and S.T. candidates for Classs I and Class II services. That recommendation has been made by the States also. The Commissioner urged upon the Govt. to establish such institution without further loss of time. But it has not been done so far. I would request the hon. Minister to see that in every State, where there is a considerable percentage of Scheduled Castes and Tribes, there should be an institution, like the one for IAS and IPS, for giving coaching for Class I and Class II services.

Another thing is about communications. Whenever discusions take place in this House about tribal areas it is mentioned that communication in those areas is very bad. Only the other day it was stated in this House that Mizos, people of Naga Hills and other Tribes are very very anti-social elements and anti-social activities are taking place there only because of lack of communication. It is not that the State Government, it is not that the Government of India has neglected those areas. Considering the vastness of the country, considering the bulk of our population, considering the location of those areas, it is not possible to develop these areas in such a short period of time. I am specially referring to the hill areas of Assam.

Every time a question comes up as to why the tribal areas are not developed, it is said that the tribals are against the Assam Government or the Assamese. It is not a fact that the tribals are against the Assam Government alone. That is a myth of the British days which is continuing even now. But if they are neglected, if their condition is not improved, it may well happen that they will become anti-Indians, as is the case in Nagaland. So, in the end, I will again refute the allegation that the tribals are against Assamese alone.

Shri Warior (Trichur): I want to make only a few observations. When the schedule of castes was drawn up, many sections of the communities did not know what it was about. So, some sections thought that they are degrading themsleves by entering this Schedule. Later, when they realised that certain benefits are accruing to them by being in the Sche-

dule, they started coming forward with the request that they should be included i n the Schedule.

There are also certain anomalies in the Schedule. In the former State of Travancore-Cochin a community called *Velas* was included in the Schedule. In the Malabar district of Madras State the same community was called *Vaidyas*. When the Schedule was prepared, they thought it below their dignity to get themselves included in the Schedule. But when they found that their co-brothers are in the Schedule and certain benefits accrue to them by being in the Schedule they also wanted to be included in the Schedule. So, a representation was made to the then Minister of Social Security. Since an investigating committee was going round the States, we were assured that when the report of the committee comes some of these communities will be included in the Schedule. I hope the Minister will now look into this matter.

There is another community called *kumbakas*. I do not know from where they came to our State. They speak a particular dialect. Their condition in much worse than the condition of the Scheduled Castes. There is absolutely no educated people amongst them. For the first time, this year a boy from that community has passed the school final examination. When his name was suggested for a scholarship, the officer concerned turned down the request saying that his name could not be included. This is what we are doing for the Scheduled Castes ! They are speaking a dialect whose origin must be somewhere near Orissa or Andhra. They are potters, they have migrated in very large numbers to Kerala long time back and their condition is worse. I say that these people must get the same benefits which the Scheduled Caste people are getting.

Then, there are many other communities. In Kerala untouchability is so rampant that what is happening there is atrocious. There are many communities which are not only untouchables but even unapproachables. Yet, they are not included in the Schedule for getting the benefits. Since there are no educated people in these communities to ventilate their grievances and demand their inclusion in the Schedule, nothing is being done for them. In fact, most of them are even not aware of the benefits extended to them so that they can avail of them. I hope this anomalous position will be rectified soon.

I say that more and more scholarships must be given to them. It is no good saying that they are not coming up to the mark like other communities. There is still prejudice even among the educationists and officers in the Education Department. They are kept down, if not deliberately at least in the sub-consicous mind. That comes in the way of giving more scholarships and encouragement to the students belonging to Scheduled Castes.

It is said that untouchability has been declared an offence by an Act of Parliament. It is true. Yet, these people are suffering from many disabilities because the social conscience of the people has not changed according to the needs of the time. For instance, if a harijan is arrested by the police, he is not treated in the same way as any other person. If a harijan commits an offence, the police officers seem to think that it is something abnormal and he is treated that way. So, indirectly, he is given more punishment by the police, though not by the courts. Again, the harijans cannot avail themselves of the legal facilities which are provided for the simple reason that economically they are not able to go to the court and get redress. Therefore, Government must give legal aid freely, whenever members of the Scheduled Caste are hauled up by police, rightly or wrongly. Otherwise, it is no use saying they can take recourse to the court. How can they take recourse to the law, like any other citizen, when they have not the means to take advantage of the facilities provided by Government ?

[Shri Warior]

Whenever new projects are taken up, especially hydel projects, the tribals are uprooted from the hills and no schemes are implemented for rehabilitating them with the result that they undergo so much of suffering. That situation must be changed. Before sanctioning any such projects, the authorities must ensure that the tribal people living in those areas who have to be evacuated are rehabilitated elsewhere. It must be remembered that these tribal people are not idling their time in the hills. At least in the Western Ghats, they collect forest materials like spices and honey and sell them in the plains. So, Government must give proper attention to this question and provide them with employment and other facilities when they are uprooted.

In our State many new plantations, especially tea, are coming in areas where the tribals used to live all these years. The planters are driving out these tribals from these areas and recruiting new labour for the plantations. There is no reason why these tribals could not be employed profitably in the plantations. If that is done, their standards will imporove, they will get employment and they will have better avenues for educating themselves. The planters now say that tribals are no good for employment. Given proper training, I am sure they will become good workmen in a short time. I hope Government will see to it that this is done.

Shri Basumatari was saying that co-operatives should be introduced to help these poeple.

As far as I know even co-operatives have failed. These Tribal people collecting all the forest materials and coming to the plains are exploited to the last drop of their energy. They are not given proper return for those very highly costly things which they are collecting from the forests.

I had an opportunity to visit some of them in the high ranges. As soon as they find a man from the plains, the first question the yask is, "Have you got tobacco?" Tobacco is the last word in civilisation for them even now and if you can give them a pinch of tobacco, you can get bottles of honey in return. That is the consciousness of these people. They are kept like that and the traders at the foothills exploit all this wealth of the forests through them, give them something and keep them in the old traditional consciousness. This must be remedied by Government by opening stores. I do not believe co-operatives can function before these people have got consciousness of co-operatives. The Government must take upon itself the responsibility to open stores to collect the stuffs and to give in return a proper value either in kind or in cash. This must be done.

Over and above all these things, I must tell you that the Tribals or the backward communities or the Scheduled Castes for that matter are mostly agricultural labourers. If the Government had taken care to get agricultural labour legislations, specially the minimum wages enactments, enforced, I think, much of the redress could be done through that alone. There are Payment of Wages Act and so many Acts, by apart from all those things the Minimum Wages Acts of the different States must be enforced for the Scheduled Castes, the Backward Classes as well as the Tribals, They stand to gain very much. They cannot do it in a collective way because agricultural labour has not got the strength in many places for collective bargaining as such. They are not so much organised. So, the Government must come into the picture and must take the responsibility to see that the minimum agricultural wages are enforced everywhere so that the lot of these people is bettered much more than by so many other actions and activities of this Department.

श्री गुलशन : उपाध्यक्ष महोदय, शिड्यूल्ड कास्ट्स एंड शिड्यूल्ड ट्राइब्ज कमिश्नर की 1963–64 की तेरहवीं रिपोर्ट इस सदन में आज से बहुत समय पूर्व पेश की जानी चाहिए थी, लेकिन मंत्रालय ने ऐसा

नहीं किया, क्योंकि केन्द्रीय सरकार अठारह वर्षों के उपरान्त भी पिछड़े वर्गों को रोटी, कपड़ा, मकान, विद्या और रोजगार देने में असफल रही है और न ही वह देश में छूआछूत को खत्म कर के इन जातियों को बराबरी के दर्जे पर ला सकी है। जब भी इस सदन में या राज्य सभा में अनुसूचित जातियों के कल्याण के सम्बन्ध में कोई चर्चा होती है, तो सभी दलों के सदस्यों की तरफ से सरकार की आलोचना की जाती है और कहा जाता है कि हरिजन कल्याण के सम्बन्ध में कोई कार्य नहीं हो पाया है।

सच तो यह है कि सरकार बहुत चतुरता से हरिजनों की भलाई के लिए सुन्दर योजना बनाती है और जो उच्चाधिकारी अमल करते हैं, वे भी चतुरता से उन योजनाओं को धूल में मिला देते हैं। इसलिए वे भूखे लोग आन्दोलन करते हैं और पुलिस की गोली, लाठी और टीयरगैस का शिकार होते हैं, जैसे 25 मार्च, 1966 को जगदलपुर में और हाल ही में शिलांग में हुई दुर्घटनाओं में हजारों आदिवासी मरे और घायल हुए। अगर इन लोगों के बारे में सरकार की नीति साफ़ न हुई, तो वह समय दूर नहीं होगा, जब कि सरकार खुद इन भूखे लोगों को बग़ावत करने पर मजबूर कर देगी। पिछले अठारह वर्षों से हम 15 अगस्त को धूम-धाम से स्वतन्त्रता दिवस मनाते हैं और रंग-बिरंगी झांकियां निकालते हैं, लेकिन क्या सरकार यह भी देखती है कि कितनी अभागी मातायें हैं, जिनके मासूम बच्चे रोटी, कपड़े, मकान और रोज़गार के बिना रह रहे हैं।

सरकार ने हरिजन कल्याण के बारे में तीन प्रमुख साधन बताए हैं: विद्या, आर्थिक उन्नति और मकान, जमीन, सेहत आदि। मैं इस बारे में अपनी तरफ़ से कुछ न कहते हुए, कमिश्नर साहब ने अपनी रिपोर्ट में जो कुछ कहा है, मैं उसके उदाहरण सदन के सामने पेश करना चाहूंगा। मुझे खुशी है कि श्री अशोक मेहता, जो कि समाजवादी हैं, इस मंत्रालय के मंत्री हैं।

एक माननीय सदस्य : उन्होंने समाजवाद छोड़ दिया है।

श्री गुलशन : लेकिन हो सकता है कि उन से पहले इस विभाग में जो गड़बड़ी हो चुकी है, उसको ठीक करने के मामले में वह बेबस हों।

जहां तक विद्या का सवाल है, भारत में 24 परसेंट पढ़े-लिखे लोग हैं। शिड्यूल्ड कास्ट्स सिर्फ़ 10 फ़ीसदी, शिड्यूल्ड ट्राइब्ज़ सिर्फ़ 9 फीसदी और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्ज़ औरतें सिर्फ़ 3 फ़ीसदी पढ़ी-लिखी हैं।

अभी मंत्राणी साहिबा ने पढ़ाई के बारे में कुछ कहा है, उससे मुझे तसल्ली नहीं हुई है और मैं समझता हूं कि सदन को भी शायद तसल्ली नहीं हुई होगी। इस बारे में सेंटर और स्टेट्स दोनों की तरफ़ से जिस तरह से धीमी चाल से खर्च हुआ है, वह मैं आपके सामने रखना चाहता हूं। तीसरे प्लान में 3467 लाख रुपया अछूत जातियों के विद्यार्थियों की पढ़ाई के लिये सरकार ने निर्धारित किया। इस धन-राशि में से 1655 लाख रुपया लैप्स हो गया, जिसका मतलब यह है कि 44 परसेंट धन लैप्स हो गया, जो कि विद्यार्थियों पर खर्च किया जाना चाहिए था।

1961 की जनसंख्या के अनुसार शिड्यूल्ड कास्ट्स 7 करोड़ यानी 15 परसेंट और शिड्यूल्ड ट्राइब्ज़ 3 करोड़ यानी 7 परसेंट बताए गये हैं। मैं निवेदन करना चाहता हूं कि 1961 की मर्दुम-शुमारी गलत है और वास्तव में पिछड़े लोगों

[श्री गुलशन]

की कुल आबादी 20 परसेंट है, क्योंकि टपरीवास तथा कई दूसरे हरिजनों को उस मर्दुमशुमारी में पिछड़ी जातियों में शामिल नहीं किया गया। मैं यह भी कहना चाहता हूं कि 'हरिजन' नाम की कोई श्रेणी अनुसूचित जातियों में नहीं आती है। यह शब्द अनुसूचित जातियों के साथ धोखा है और इसको उड़ा देना चाहिए।

अभी अभी मंत्री महोदय ने कहा था कि छात्रों के लिए पढ़ाई का अच्छा प्रबंध है। हमारे पास अभी कल जो यहां एक क्वेश्चन का उत्तर मिला है उसमें मंत्री महोदय ने बताया है कि 65–66 में जो बाहर विद्यार्थी भेजे गये उन में से शिड्यूल्ड कास्ट्स के विद्यार्थी और बैंकवर्ड क्लास के केवल 12 विद्यार्थी गए हैं जब कि 353 भेजे गये हैं और उनको इस साल या इससे आगे कोई वजीफा नहीं है। इस तरह आर्थिक उन्नति के लिए जो सरकार ने धन नियत किया उसके बारे में कमिश्नर ने अपनी रिपोर्ट के पन्ना 29–30 पर लिखा है कि पहली योजना में एस० सी० (शिड्यूल्ड कास्ट्स) के लिए 6 करोड़ और एस० टी० (शिड्यूल्ड ट्राइब्ज) के लिए 17 करोड़, कुल 23 करोड़ यह खर्च करना था। द्वितीय योजना में ढाई करोड़ एस०सी० और साढ़े चालीस करोड़ एस०टी० पर खर्च करना था। कुल मिला कर साढ़े 58 करोड़ खर्च करना था। तीसरी योजना में एस० सी० पर 38 करोड़ और एस० टी० पर 53 करोड़ यानी 91 करोड़ कुल खर्च करना था। इस तरह पहली योजना में एस०सी० से एस०टी० पर 11 करोड़, दूसरी में 13 करोड़ और तीसरी में 15 करोड़ ज्यादा रुपया खर्च हुआ है। कुल मिलाकर 39 करोड़ एस० टी० पर ज्यादा खर्च हुआ जब कि एस० सी० पर ज्यादा खर्च होना चाहिए था क्योंकि उनकी जनसंख्या ज्यादा है। पहले तीन प्लान में कुल खर्च दोनों का 183 करोड़ हुआ है। अभी तक लैप्स या न खर्च किया हुआ धन जो है, पहली योजना में 32 करोड़ कुल खर्च होना था, जिसमें से केवल 24 करोड़ खर्च हुआ, 8 करोड़ लैप्स हुआ यानी 25 परसेंट लैप्स हुआ। दूसरी योजना में 79 करोड़ का खर्च था, 68 करोड़ खर्च किया, 11 करोड़ लैप्स हुआ है यानी साढ़े बाहर परसेंट लैप्स हुआ है और तीसरी योजना में 47 करोड़ था, जिसमें से 42 करोड़ खर्च हुआ है, 5 करोड़ लैप्स हुआ है और 5 परसेंट वह है जो खर्च नहीं किया गया।

इसी तरह जो मंजूरशुदा काम था उन लोगों के लिए, जैसे कि वारियर साहब ने फरमाया कि पुलिस बिना वजह मुकदमे इन के ऊपर चलाती है, सरकार ने कुछ इनके मुकदमे की सहायता के लिए धनराशि नियत की है, वह कैसे खर्च हुई है, यह भी देखिए। वह कुल राशि जो कानूनी मदद के लिए सरकार ने रखी वह थी 39 करोड़ 45 लाख जिसमें से खर्च हुई 3 करोड़ 61 लाख और 35 करोड़ 84 लाख रुपया लैप्स हुआ। यानी 91 प्रतिशत लैप्स हुआ। इसी तरह और जो योजनाएं हैं, उन में भी सारा रुपया जो रखा जाता है वह इन के ऊपर खर्च नहीं किया जाता। वह धन ऐसे ही चला जाता है।

सेहत, मकान, जमीन, घरेलू दस्तकारी और नौकरियों आदि में तीसरी योजना में मंजूर हुआ था 438 लाख। पहले तीन साल में खर्च किया 210 लाख। बकाया रहा 228 लाख। यानी 52 परसेंट बकाया रह गया। 1963–64 में 70 लाख मंजूर हुआ, 63 लाख खर्च किया। 7 लाख लैप्स हुआ, यानी 10 परसेंट। इसी तरह मकानों और ओसारी के बारे में है। 1961 की मर्दुमशुमारी के मुताबिक 1 करोड़ से अधिक पिछले लोग थे। यदि तीन आदमियों का

परिवार मान लिया जाय तो 35 लाख मकान होते हैं। इन दो तीन प्लान्स में केवल 12 परसेंट परिवारों के लिए ही मकान बने हैं। बकाया परिवार 85 परसेंट से भी अधिक हैं। उन के लिए अगर पूरे पूरे मकान बनाये जाएं तो 18 करोड़ रुपये की उसके लिए जरूरत खास तौर पर पंजाब, बिहार और राजस्थान के लिए होगी। मैसूर में 61, 62, 63 और 64 में कोई मकान नहीं बने। बिहार में मकान सम्बन्धी सारा ही धन बाढ़ को रोकने के लिए लगा दिया। पांच सौ रुपये एक मकान के वास्ते बहुत ही थोड़े हैं। तीसरे प्लान में पिछड़े लोगों के लिए सेंट्रल सेक्टर में कोई धन आसाम, मैसूर और यू० पी० स्टेट सेक्टर को नहीं दिया गया। भारत सरकार ने दिल्ली, हिमाचल प्रदेश और पांडिचेरी की सरकारों को हुक्म दिया है कि इस सम्बन्ध में रखे धन का 20 परसेंट पिछड़े वर्गों के ऊपर खर्च किया जाय।

जमीन के वास्ते सरकार ने कहा है कि जमीन देंगे। तो यह भी कमिश्नर ने अपनी रिपोर्ट के 71 सफे पर कहा है कि जो तीन करोड़ जमीन पर काम करने वाले हैं लैंडलेस मजदूर हैं वह तो हैं एस० सी० के और डेढ़ करोड़ हैं एस० टी० के। इन में किसी को पौने तीन एकड़ से ज्यादा जमीन अभी तक नहीं मिली है। केवल 255 मिलियन एकड़ जमीन अभी तक बटी है।

डिप्टी स्पीकर महोदय, मैं एक मिसाल और देना चाहूंगा। सेंट्रल सरकार ने कस्टोडियन की जमीन पंजाब सरकार को पिछले वर्षों में 1 लाख एकड़ के लगभग दी है। मंत्री जी ने प्रेस को बयान देते हुए कहा था कि जो पानीहीन पड़ती भूमि है उसको 5 रुपये प्रति एकड़ दिया है और जो सब से अच्छी जमीन है वह सौ रुपये एकड़ पर पंजाब गवर्नमेंट को दिया है। मैं यह कहना चाहता हूं कि पंजाब गवर्नमेंट बिरला सेठ को तो हजार दो हजार एकड़ जमीन फार्म बनाने के लिए देती है। लेकिन इसमें मुनाफा इतना कमाती है कि वह 5 रुपये और 100 रुपये एकड़ में सेंट्रल गवर्नमेंट से जमीन लेती है और वही जब खेत-मजदूर या भूमिहीन मजदूर उस जमीन को ले रहे हैं तो साढ़े चार सौ रुपये से लेकर हजार रुपये तक में वह आक्शन की जाती है। ऐसा होता है कि जो 5 रुपये एकड़ में ली है वह हजार रुपये तक चली जाती है और अगर वह ले भी लेते हैं तो बैंक उनको पैसे नहीं देता। मैं आपका बहुत आभारी हूं कि आपने मुझे समय दिया। हरिजनों के .. थ जो व्यवहार हो रहा है सरकार उसको ध्यान में रखते हुए इस बारे में ठोस कदम उठाये।

Shrimati Akkamma D

Mr. Deputy-Speaker, Sir, I thank you for h aving given me this opportunity. The Comm ioner for Scheduled Castes and Scheduled Tribes had submitted his Report to Government in January, 1965, the report was placed on the Table of the House in April, 1966 and today it has come up for discussion. The re asons for this delay ve een explained by the hon. Deputy Minister. But I would on y request the Government let there be no room for concern in the Members. Let there be at least no delay in taking action on the recommendations made in this report.

16 hrs.

Only this morning our Minister has laid on the Table of the House the action taken on the report for the year 1962-63. What about the recommendations made by the various other committees? The Central Advisory Board for Scheduled Castes and Scheduled Tribes made their recommendations in thei : various meetings. The State Ministers dealing with this subject met in Delhi and made so many recommendations. What about the Parl amentary committees? Soon the Ilayaperumal Comm ittee will submit its recommendations. I will only request the

[Shrimati Akkamma Devi]

Government most humbly—because I know our hon. Deputy Minister is very sympathetic towards the weaker sections of the community and she is also a practical Minister—to lay on the Table of the House the various recommendations made during the Third Five-Year Plan and also tell us what percentage of these recommendations has been implemented. I ask this question because Government launches many welfare schemes for the welfare of these weaker sections; huge amounts have been earmarked for this purpose; but I am very sorry to say that the benefits do not reach these sections for whom the money has been granted.

I will begin by referring first to the representation of scheduled castes and scheduled tribes on the various committees in the Panchayati Raj set-up. For the information of the members, I shall quote from the report which has been placed before us. I am quoting from page 7 of Part I of the report—Chapter 2:

16.02 hrs.

[SHRI P. VENKATASUBBAIAH *in the Chair*]

> "There are a number of States where no representation has been made for the members of Scheduled Caste and Scheduled Tribe in the Panchayati Raj bodies as mentioned in the previous Report. The existing pattern of concentration of social and economic power in the hands of dominant sections of the population in the rural areas may result in further consolidation of their power and may lead to more intensive exploitation of the Scheduled Castes and the Scheduled Tribes".

So many years have passed since we started the Panchayati Raj set-up and still we have not succeeded in giving representations to these weaker sections in the local bodies, in gram panchayats and various other committees. I do not believe in co-opting members for these committees. Let us give them due representation on population basis. Here I would request the Government to see that the recommendations of the Report are implemented.

Then let me come to untouchability. Leaving aside entry into temples, hotles and various other public places, I will refer only to access to drinking water. Drinking water is one of the necessaries of life. We can live without food for a few days, but without water, we cannot live. Even a fasting man takes water. A survey was undertaken by the Harijan Sevak Sangh, Indore, which has been functioning for the last 17 years and the findings of the survey in the case of some of the States are given. I am not going to take up all the States. I shall mention only about four States.

An. hon. Member : Madras.

Shrimati Akkamma Devi : First I will take the biggest State, namely, Andhra Pradesh. The survey covered 17 villages and one taluka town of Anantapur district. 62 public wells situated in the villages were surveyed. I will just quote to show how we have implemented:

> "In all these villages, the Schedule Castes, *viz.*, Mala and Madiga, lived away from areas inhabited by the higher castes. The habitations of these two castes also were usaully separated from each other. It was noticed that 37 of the 62 wells surveyed, were situated in the areas inhabited by the hugher castes, while 25 of them were located in the Scheduled Caste localities. The wells located in the areas occupied by the higher casted, were not open to the Scheduled Castes, while two wells located in the Scheduled Caste colonies were also not being used by the *Sava-*

rnas. Another noticeable fact was that the wells situated in the Scheduled Castes colonies were not being freely used by both the castes. Eighteen of the wells were situated in Madiga habitations and the remaining seven in the Mala colonies, and these were in exclusive use of the caste in whose colonies these were located."

It we take up Gujarat, the position is the same. They have surveyed 24 villages and the same report is given, namely, that the Schedule castes either have separate wells or are not allowed to have access to the wells of higher caste fami : Here also :

"In the remaining villages, though there were separate wells for them, the wells either did not have water at all or it was not potable."

T'e same is the case in Maharashtra also. I need not go into the details because the time is limited.

I now come to my own State, namely the Madras State. There also the problem is the same. They h ve surveyed about six villages, taking one village each from six districts. There also the position is the same. Regarding Madras, I would like to quote the following :

"Only in one village, the higher castes and the Scheduled Castes draw water from the same village pond, but the reason is exigency. In rest of the villages, there are separate wells for different communities. Where the Scheduled Castes do not have a well for their own use, water is poured in their pots by another castes. In Thiruvellarai village, a well constructed under the Rural Water Supply Scheme is not used by the other communities because the Chakkiliyans took water from that well."

I would like to refer to one more place, namely, Delhi, the Capital of India.

Mr. Chairman : The hon. Member may try to conclude.

Shrimati Akkamma Devi : I have not even taken five minutes.

Mr. Chairman : The hon. Member has taken eight minutes. She might conclude in two or three minutes.

Shrimati Akkamma Devi : Delhi is right under our nose. Six village have been surveyed. You have not given me time to go into the details. Here also the same problem exists. The only thing here is :

"It was, however, interesting to note that they did not consider the practices like denial of the use of drinking water wells, entry into common shrines and temples and smoking and eating along with others, as untouchability. In their opinion, these practices were a way of their life."

So, with regard to even drinking water, we have not implemented it. It is really a sin to deprive these innocent people of the necessaries of life, especially water.

The next point is about the tribal development blocks, about which our hon. Minister has mentioned. Even before while speaking in this august House, I had requested the Minister for this. My constituency, namely, the Nilgiris, is an area predominantly occupied by tribal population; we have all the hill tribes like Paniyas and Irulas. Even today if you see them, you will not say that they are human beings. I had requested the Government to give us a tribal development block, but the reason cited for not giving it was that 66-2/3 of the population should consist of tribals But

[Shrimati Akkamman Devi]

now I am thankful to the Minister for having brought it down to 50%. What I request the Minister is this: in Nilgiris, we have got a population of 15,000 tribals. If we take the adjoining Mettupalayam also into account—though it is in Coimbatore district, it is contiguous to Nilgiris—then we have the required total number of tribals. So one block should be given for us. I would once again request the Minister either to give us a block or to give us *ad hoc* grants, about which she has made a mention.

Then, I come to the question of the housing scheme. This is most important because housing is also one of the important necessities of life. In the report we find mention about the need for provision of housing facilities for landless labourers and for labourers engaged in unclean occupations. I would like to add one more category to this list, namely the Harijans living in the cantonment areas. I come from such a place. The Harijans there are without housing accommodation. In the rural areas it is shocking to see three or four families living in a small hut without any roof. What would happen to them during the rainy season or during the hot days ? Though the provision is there, not much of it has been actually spent. I can go on quoting instances from the report but that would take a long time. So, I would merely say that I find from the figures that out of the amounts allocated to the State Governments, not even one-fourth has been utilized. Therefore, at least in the Fourth Five Year Plan I would request Government to allot more funds for the schemes and also see that the funds are utilised for providing housing facilities for this section of the population.

Shri M. R. Krishna (Peddapalli): It has been said that we are discussing the current report of the Scheduled Castes and Scheduled Tribes Commissioner. Many times when we have demanded in this House that there should be a discussion on the report, the hon. Minister has told us that the latest report has been placed on the Table of the House. I would submit that statement of the Deputy Minister was not correct. We are discussing in the House today the report for the year 1963-64. But we are now in 1966. I understand that the report for 1964-65 is still under print. This is the type of treatment that is being given to this report both by the House and also by the persons who are actually concerned with the welfare programme of the Scheduled Castes and Tribes.

At the outset, I want to impress upon the hon. Minister Shri Asoka Mehta to take this report more seriously than his predecessors have done. The Constitution-makers wanted that this report should be submitted to the President of India and then the President was supposed to cause the report to be placed on the Table of the House for discussion. When the Constitution-makers have placed this responsibility on the President, they did not merely want the President to act as a post office, but they expected much more than that from the President of India. I think I have got every right to speak even about the President's action in this connection, though this House is not supposed to speak about the President, because I feel that this is a special responsibility cast on the President by the Constitution. I do not think that the President at any time has asked the Ministry concerned to inform him of the action taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes. I do not know what the internal arrangement between the Ministry concerned and the President is. But this House and most of us who are concerned with this problem know nothing. So far we have not ar-

of or seen any report which has been submitted to the President about the action taken on te recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes. If this report is just going to be discussed in this House balated and then forgotten without action or recommendations, I think that the institution of the Commissioner for Scheduled Castes and Scheduled Tribes is just a waste. The country would be spending a huge amount on this institution without fruitful results.

For the last four or five months, the commissioner has not been functioning. I do not know whether the Ministry has made any alternative arrangement to make this institution work or to have another person in place of the commissioner. The present commissioner is on leave, and probably there is some hitch in the Ministry or perhaps they are still thinking of a person who could be entrusted with this responsibility or they have not yet been able to find a defeated Minister or some body else to take charge of this office; whatever it be, they have not yet decided about the commissioner who is to perform a very important function and who is supposed to collect all the grievances from the States and report to this Parliament. In this way I think the Ministry and the Commissioner have neglected their responsibility and they have not been acting up to the letter and spirit of the Constitution. I am sure the present Minister in charge, who is new to this portfolio will take some pains and see that the recommendations which have been made by the Commissioner right from the beginning are gone into and see also whether they could be implemented, and in case there are any recommendations which are difficult to implement, this House should be informed of them.

Just now, the lady Member who spoke had mentioned that the hon. Deputy Minister while she was making the opening speech had given some information about the action taken on the recommendations made by the Commissioner for Scheduled castes and Scheduled Tribes. We would like to know what action has been taken on the various recommendations made by one of the very important committees headed by no less a person than Shri Jaya Prakash Narayan, namely the Weaker Sections Study Team; that committee had also made very important recommendations, and every year the Commissioner also brings up a lot of grievances before this House and he also makes many recommendations. But I believe that in the Ministry some deputy secretary must be going through these recommendations and if he thinks that it is impossible to implement these recommendations, these recommendations are shelved. I have been speaking about the various committees. I must say here that committees are constituted by a person who himself is not competent to take any action or who is afraid of taking certain responsibilities. This has become the pattern of the day. Anybody who does not want to take the responsibility or who wants to shirk the responsibility simply appoints a committee or a commission. That should not be the case with a Ministry which is dealing with this problem. This problem has been made known to this country by almost every great man who has taken birth in this country. Mahatma Gandhi had said many things and he had discovered many more things than what any committee could find out or what any committee could recommend. People like Shri Motilal Nehru have headed special committees which have gone into the problems of Scheduled Castes when the Congress was not in power. There is, therefore, an enormous amount of information available with the Government and with the organisation. If we keep on appointing committees to find out the different problems and to suggest remedial measures, that would only make the Scheduled Castes feel that we are not honest in inplementing the recommendations made by very important people. Even after such a long period,

[Shri M. R. Krishna]

if the Commissioner were to tell us that in some places the Scheduled Castes are not allowed to take water, we should really feel ashamed of it.

We try to give money to certain organisations and ask them to carry on propaganda against untouchability. I know what type of report they submit to the Ministry and what type of people they appoint. I have dealt with all those things. I would like to say here that if the Harijan welfare programmes have suffered in this country, it is mostly because these programmes have been entrusted to Ministers belonging to these untouchable communities. They may be very efficient Ministers, but the moment you entrust them with the responsibility of Harijan welfare, they become untouchables in the Cabinet. I am not speaking about the Deputy Minister because she is not a member of the Cabinet, but I know what is happening in every State. Even if the Minister is a full-fledged Minister who can ably talk and who can deliver very fine lectures, yet, when he has to go before the Cabinet with certain recommendations or programmes in the interests of the Scheduled Castes, he would be feeling diffident and he would be feeling that everybody would be thinking that he is an untouchable. Therefore I would strongly plead that if Government really want to do any service to the Scheduled Castes, they should not entrust this responsibility to a person who is suffering from this disability. I would very much like any other. . . .

Mr. Chairman : His time is up.

Shri M. R. Krishna : I have hardly taken 5 or 7 minutes.

Mr. Chairman : 9 Minutes (*Interruption*).

Shri M. R. Krishna : My trend of thought has been disturbed. Probably my friend did not li e that I should entrust this responsibility to a non-scheduled caste, because he is also interested in their welfare. I know that excepting at the time when Pantji was handling this affair in the Centre, there was some kind of better treatment of the Scheduled Castes and the recommendations which have been made by the Committees which have gone into this affair were shown some respect by the Central and State Governments, thereafter this problem was forgotton, I do not think the same amount of interest was evinced by any other Minister. Now I hope that Shri Asoka Mehta, a pronounced socialist whose speeches and writings have inspired the have-nots, will really take a very active interest in this and will not allow things to be done by his Deputy who is also a poor scheduled caste person who, though very much interested in the problem and its solution, has her limitations and will not be able to do much justice.

Instead of quoting figures from the Commissioner's Report—which are very clear and I am sure almost every Member will be making a mention about them—I would say this. The Supreme Court has decided that there should be reservation in promotions. I was not very much enamoured about that decision because I had anticipated many hardships due to the courts decision and that has come true. But ever since this decision, the departmental heads, some of them—I do not think it is a general thing—have spoiled the confidential reports of the scheduled castes. The result is that neither are they getting any benefits as a result of the Court's decision nor can they further their promotions etc. in the normal channel.

Even after so many years, the Defence Ministry is still treating this community in a different manner. The Ministry for reasons not known to this House do not observe the reservations which have been guaranteed by the Constitution. Even in the educational institutions run by the Ministry, they are not willing to give any reservation. In the fighting forces, the Maharatta regiment has proved to be much

superior to many other regiments; they are not inferior to anybody in fighting. But still the reservation, and encouragement, is not given to them. I would particularly lay stress on reservation in the defence institutions which are almost like special schools for persons to get training and get into the defence forces—I mean the sainik schools.

The Planning Minister knows that to elevate any community, it is economic benefit which has to be given to them. If you go through the rules and regulations or conditions laid down for one to start a small scale industry, they will not allow any scheduled castes man, any have-not, to start one. The Khadi and Village Industries Commission under Dhebarbhai spends crores of rupees. I thought it would be helpful to these people. But when I asked him whether there is any programme to help these have-nots in the rural areas, he said he was not aware of it; he considers that there is no such programme. If there is no scheme even under the Khadi and Village industries programme to help these people, I wonder how anybody could think that these people have been benefited. There was a committee appointed by the Home Ministry. That committee, called the Lokur Committee, has spent a lot of money. But it has brought out a mischievous publication. It says that certain communities should be eliminated from the list of scheduled castes. The basis on which the Committee has arrived at this conclusion is that some people have told them that particular communities have benefited enough. When plans are implemented or schemes adopted, it is not done on a caste basis; some states want a particular programme for housing or for land cultivation, distribution and so on. They do not adopt caste as the criterion for the purpose; it is not done on a caste-wise basis. But here is a committee which suggests that whole castes or communities should be eliminated from the list of scheduled castes because they have been sufficiently benefited. This seems to be a little curious. I would, therefore, urge upon the Ministry not to take any notice of this Committee's report I thank you for the opportunity given to me.

श्री ओंकार लाल बेरवा (कोटा) : सभापति महोदय, आज हम अनुसूचित जातियों तथा अनुसूचित जन-जातियों के कमिश्नर की रिपोर्ट पर बहस कर रहे हैं। इस पर मैं सबसे पहले यह कहना चाहता हूं कि इस महकमे को आपने ऐसा महकमा समझ रखा है कि जिसका कोई वारिस नहीं है। जिस तरह से कोई लावारिस बच्चा होता है, उसको कभी किसी की गोद में और कभी किसी दूसरे की गोद में डाल दिया जाता है, उसी तरह से इस महकमे को कभी किसी को गोद में और कभी किसी दूसरे की गोद में डाल दिया जाता है। इसका कोई संरक्षक नहीं है। इसके जो कमिश्नर हैं उनको गये हुए भी चार पांच या छः महीने हो गये हैं लेकिन उनकी जगह पर अभी तक कोई नहीं आया है। शायद वह भी इस महकमे को देख कर डर गये हैं। आप क्या करेंगे ? तीन साल हो गये हैं, इस पर चर्चा चले हुए। जो कमिश्नर है उसको गांव गांव जाना पड़ता है और जा कर जो स्थिति है उसका अध्ययन करना पड़ता है। लेकिन मैं समझता हूं कि इस रिपोर्ट में जो सर्वेक्षण किया गया है वह भी एक कमरे में बैठ कर किया गया है और कमरे में बैठ कर ही रिपोर्ट लिख दी गई है। यह बहुत गलत चीज है। मैं कहना चाहता हूं कि अनुसूचित जातियों तथा अनुसूचित जन-जातियों का विकास होना चाहिए और उसकी तरफ आपको ध्यान देना चाहिए। आज तक आप ने बिल्कुल उनकी तरफ ध्यान नहीं दिया है। उनके साथ नौकरियों के अन्दर, पीने के पानी के अन्दर, रहन सहन के अन्दर, हर क्षेत्र में भेदभाव बरता गया है। मैं जानना चाहता हूं कि इस भेदभाव को मिटाने के लिए सरकार

[श्री ओंकार लाल बेरवा]

क्या उपाय कर रही है ? बीस साल के अन्दर भी गवर्नमेंट उनको ऊपर नहीं उठा सकी है। उनके पैरों पर खड़ा हो कर उनके पैरों पर आप कुल्हाड़ी मार रहे हैं। यह बहुत ही गलत चीज है। यह चीज आपको शोभा नहीं देती है। जिनके वोटों से चुन कर आप यहां गदी पर बैठे हुए हैं उनका तो आपको खयाल करना चाहिये। उनकी आबादी पंद्रह करोड़ है। उनके लिए गांवों में तथा शहरों में मकान बनाने के लिए, उनकी नौकरियों के लिए, उनकी सफाई के लिए कोई व्यवस्था आपकी तरफ से नहीं की गई है। यह बहुत ही शर्म की बात है। राज्य सरकारों ने भी इन जातियों की तरफ कोई ध्यान नहीं दिया है। उनको ध्यान देना चाहिये था।

कुछ आंकड़े मैं आपके सामने रखना चाहता हूं जिनसे यह सिद्ध हो जायेगा कि किस प्रकार से उनके साथ भेदभाव बरता जाता है। ये आंकड़े इस रिपोर्ट में दिये गये हैं। ये सरकारी नौकरियों के बारे में हैं। 1956 में केन्द्रीय सरकार की पहली श्रेणी की नौकरियों में अनुसूचित जातियों का प्रतिशत 0.58 था। 3600 कुल इन नौकरियों की संख्या थी जोकि 1963 में बढ़ कर 8830 हो गई। 1956 में जहां अनसूचित जातियों की संख्या इन नौकरियों में 21 थी, 1963 में वह बढ़ कर केवल 151 हुई। जहां तक दूसरी श्रणी का सम्बन्ध है 1956 में 6103 में से इनकी संख्या 108 थी। 1963 में नौकरियों की संख्या बढ़ कर 13,981 हो गई और इनकी संख्या बढ़ कर केवल 391 हुई। जहां तक तीसरी श्रेणी का सम्बन्ध है 1956 में कुल नौकरियों की संख्या 4,53,042 थी और इनकी संख्या 32,130 थी। 1963 में नौकरियों की कुल संख्या 6,57,572 हो गई और इनकी कुल संख्या केवल 57,626 ही हुई। अब आप चौथी श्रेणी को देखें। 1956 में कुल नौकरियों की संख्या 5,42,906 थी और इनकी संख्या 1,17,787 थी। 1963 में नौकरियों की संख्या 7,16,366 हो गई और इनकी संख्या 1,21,211 हो गई। इसका मतलब यह हुआ कि जो सबसे छोटी श्रेणी की नौकरियां हैं, जिन को सवर्ण जाति वाले नहीं कर सकते हैं, वहां पर इनका परसेंटेज तो बहुत बढ़ गया लकिन बाकी नौकरियों में इनका परसेंटेज बहुत कम बढ़ा। यह बहुत ही शर्म की बात है। संविधान की धारा 335 के अनुसार प्रोमोशन के द्वारा इनको सिलेक्ट नहीं किया जाता, इनको तरक्की नहीं दी जाती। इनका नम्बर कई सालों तक भी नहीं आता है। इसका कारण यह है कि इन जातियों के लोग अभी अभी नौकरियों में आये हैं और जो पहले से लगे हुए हैं उनको प्रोमोशन मिल जाते हैं। इनको परसेंटेज के हिसाब से प्रोमोशन मिलने चाहियें। गांधी जी जो कह गये हैं, उस पर आप अमल करें।

अस्पृश्यता को कानूनन अपराध माना गया है। यह कहा गया है कि इस कानून के बन जाने पर अब कोई किसी को छआछूत की वजह से किसी मंदिर में दर्शन-पूजन करने से मना नहीं कर सकता है।

किसी को कोई आम कुओं पर पानी भरने से और किसी धर्मशाला या सराय में सबके साथ ठहरने से भी मना नहीं कर सकता।

हरिजन चाय आदि की दूकानों और होटलों में सब के समान जल-पान व भोजन कर सकते हैं और मनोरंजन के सभी स्थानों में आ-जा सकते हैं।

अस्पतालों व शिक्षा संस्थाओं में कोई किसी व्यक्ति के साथ भेदभाव का बरताव नहीं कर सकता।

छआछूत के कारण कोई किसी का किसी भी तरह का बायकाट नहीं कर सकता।

ऐसे अपराधों को जो करेगा उसे छह महीने तक की कैद या पांच सौ रुपये तक के जुर्माने का दंड या दोनों ही दंड दिये जायेंगे।

इसके बारे में मैंने एक सवाल भी पूछा था। मैं आप से जानना चाहता हूं कि इस कानून के तहत कितने आदमियों को सजा और जुर्माने हुए हैं। इस रिपोर्ट को देखने से मालूम होता है कि सिर्फ़ तीस आदमियों को दंडित किया गया और 101 आदमियों पर मुकदमा चलाया गया है, जब कि हिन्दुस्तान के ये पंद्रह करोड़ आदमी रोज़ाना गोली और बरछे का शिकार होते हैं। यह बड़े शर्म की बात है कि इस तरफ़ सरकार ने कोई ध्यान नहीं दिया है।

इसी महीने की 4 तारीख़ को भरतपुर के एक गांव में शिड्यूल्ड कास्ट्स के एक आदमी को सिर्फ़ इसलिए मार दिया गया कि उसने डेढ़ रुपया रोज से कम मजदूरी पर काम करने से इन्कार कर दिया, जब कि गजर ने कहा कि वह एक रुपया देगा। वहां पर एक आदमी को मार दिया गया, एक का हाथ काट दिया गया और एक के पैर में बरछा मार कर घायल कर दिया गया। जो थानेदार इस घटना की एन्क्वायरी करने के लिए गया, उसको तीन दिन में बदल कर भेज दिया गया।

आप को याद होगा कि पिछले साल श्री पन्नालाल बारूपाल के सगे सम्बन्धियों के नाक और कान पंचायत में वोट न देने के कारण काट दिये गये। इन बातों के बावजूद सरकार कहती है कि हम ने हरिजनों का बहुत उद्धार कर दिया है।

पिछली तीन योजनाओं में राजस्थान में 3 करोड़ रुपये की निर्धारित राशि में से केवल 75 लाख रुपये—एक रुपये में चार आने—खर्च किये गये। केन्द्रीय सरकार ने राजस्थान सरकार को पानी के लिए दस करोड़ रुपया दिया था, जिस में से 2.78 करोड़ रुपया पानी के लिए खर्च किया गया। अव्वल तो कोई ज्यादा कुएं बनाये ही नहीं गये हैं और जो बनाये भी गये हैं, उनमें पानी नहीं दिया जाता है। इसके परिणामस्वरूप हरिजनों को गन्दी नालियों और गड्ढों में से पानी लेना पड़ता है।

जहां तक शिक्षा का सम्बन्ध है, विदेशों में जाने वाले कितने विद्यार्थियों को छात्रवृत्ति दी गई है? मैं ने रिपोर्ट में देखा है कि एक भी अनुसूचित जाति का छात्र उच्च शिक्षा के लिए विदेश को नहीं भेजा गया है। मैं पूछना चाहता हूं कि जब ये विद्यार्थी आई० ए० एस० और आई० प० एस० में जा सकते हैं, विदेशों में जा कर विशेषज्ञ बन सकते हैं, तो क्या उनमें से एक विद्यार्थी भी इस योग्य नहीं है कि उसको उच्च शिक्षा के लिए विदेश भेजा जाये, जब कि सवर्ण जातियों के तीस विद्यार्थी विदेशों को भेजे गये हैं।

होस्टलों में यह स्थिति है कि वहां पर विद्यार्थियों को दस पैसे का नाश्ता दिया जाता है। आप स्वयं ही विचार कर सकते हैं कि आज-कल दस पैसे क्या होते हैं। उनको एक छटांक दाल और डेढ़ पाव जवार या बाजरे का आटा दिया जाता है। एक मिनिस्टर साहब की कुतिया को नहलाने के लिये 45 रुपये का साबन लग जाता है और वही छात्रावास में विद्यार्थी को दिया जाता है। राजस्थान में बारह छात्रावास हैं। उनमें रहने वाले विद्यार्थियों की संख्या झूठी बताई गई है। उन छात्रावासों में कौन रहेगा? वहां पर खटमलों के गुच्छे के गुच्छे होते हैं। चूहे वहां पर सोने नहीं देते हैं। ऊपर से चारपाई पर पानी टपकता है, जिसके कारण वे बाहर जा कर पढ़ते हैं। ऐसी हालत उन होस्टलों की है।

जहां तक मकान बनाने का सम्बन्ध है, 5000 गांवों में मकान बनाने की योजना थी और उनका सर्वेक्षण किया गया, लेकिन केवल 2754 गांवों को मकान बनाने के लिए

[श्री ओंकार लाल बेरवा]

चुना गया । जहां 42,100 मकान बनाये जाने थे, वहां केवल 18,900 मकान बनाये गये । मैं निवेदन करना चाहता हूं कि देश की 45 करोड़ जनता में से 15 करोड़ शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के हैं और उनके लिए सिर्फ़ अठारह हज़ार मकान बनाये गये हैं । गवर्नमेंट के लिए यह बड़े शर्म की बात है । यह कितनी लज्जा की बात है कि जिन पैरों पर वह खड़ी होती है, उन्हीं पर वह कुल्हाड़ी मार रही है । शिड्यूल्ड कास्ट्स के लिए बनाये जाने वाले एक मकान के लिए 750 रुपये का प्राविजन किया गया है और काली मिट्टी वाले मकान के लिए 1600 रुपये की व्यवस्था की गई है, जब कि मिनिस्टर की कोठी पर 750 रुपये के कांच और परदे लग जाते हैं ।

अब आप दिल्ली का नज़ारा देखिये । यहां पर जितनी कालोनीज़ बनी हैं, उनके बारे में खन्ना साहब कहते हैं कि कारपोरेशन की जिम्मेदारी है और कार्पोरेशन कहती है कि खन्ना साहब की जिम्मेदारी है । यहां पर एक जे० जे० कालोनी है, जहां पर न तो पानी और बिजली की व्यवस्था है और न डाक-तार और ट्रांस्पोर्ट की व्यवस्था है और जहां पर घुटने तक कीचड़ रहता है ।

एक कालोनी का नाम नेहरूनगर रखा हुआ है । क्यों यह सरकार नेहरू जी का नाम बदनाम करती है ? अगर वह किसी छोटे-मोटे नेता के नाम पर इस कालोनी का नाम रख दें, तो अच्छा होगा । उस कालोनी में घुसना भी मुश्किल है । वहां की गलियां बहुत गन्दी हैं । चारों तरफ़ कीचड़ है और मच्छरों की भिनभिनाहट है ।

इसी तरह निज़ामुद्दीन स्टेशन के पास एक गांधीनगर कालोनी है । वहां पर गांधी जी का एक स्टैचू चौकीदार बना कर बिठा रखा है । उसके इर्द-गिर्द जो बागीची है, उसमें चारों तरफ गन्दा पानी भरा हुआ है । गाड़ियां भर कर कूड़ा-कचरा गांधीजी के स्टैचू के आस पास डाल दिया जाता है, मानों उनको बताते हों कि दिल्ली से कितना कूड़ा-कचरा इकट्ठा होता है ।

इस जाति को इतनी नीची दृष्टि से देखा जाता है कि इसके लोगों को नौकरियों में प्रोमोशन नहीं दी जाती है । कहा जाता है कि प्रोमोशन सीनियारिटी के बेसिस पर दी जायेगी । अगर इस आधार पर प्रोमोशन दी जायेगी, त ये लोग तो अगले साठ साल तक प्रोमोशन नहीं पा सकते हैं । हाई कोर्ट में लड़ने के बाद भी शिड्यूल्ड कास्ट्स के लोगों का प्रोमोशन नहीं की जाती है । इसलिए इन लोगों की डायरेक्ट भर्ती कर के इनका अनुपात पूरा किया जाना चाहिए । सरकार को कांस्टीट्यूशन की धारा 335 पर अमल करना चाहिए ।

अगर यह सरकार वास्तव में हरिजनों का कल्याण करना चाहती है, तो उसका राज्य सरकारों से कहना चाहिए कि इन लोगों के उत्थान के लिए जो पैसा दिया जाता है, अगर वह खर्च नहीं किया जायेगा, तो मंत्रियों की तन्ख्वाहों से कटौती की जायेगी ।

राजस्थान में समाज कल्याण विभाग में साल में 85,000 रुपये सेंक्शन होते हैं । मिनिस्टर के छोरे-छोरी 85,000 रुपये का सिनेमा देख जाते हैं । राजस्थान में समाज-कल्याण विभाग में 85,000 रुपया इस साल मन्जूर किया गया, पिछले साल 60,000 रुपया और उससे पहले साल 45,000 रुपया खर्च किया गया । यह कितने शर्म की बात है कि राजस्थान में समाज-कल्याण विभाग के लिए केवल 85,000 रुपया रखा जाता है । इसका परिणाम यह है कि उसका मिनिस्टर हाथ पर हाथ धर कर बैठा रहता है

अगर इस जाति का उद्धार करना है तो इसके लिए अधिक राशि देनी होगी और

जितनी राशि मन्जूर की जाये, उसको खर्च करने के लिए बाध्य करना होगा। इन लोगों के लिए शिक्षा, पानी, होस्टल, मकान और विदेशों में शिक्षा के लिए छात्रवृत्तियां की व्यवस्था करनी होगी। अगर सरकार का उद्देश्य अपने गुर्गों को बढ़ाना है, अपने नेताओं को भरपूर करना है, तो चाहे उनको बोर्ड का चेयरमैन आदि बना दिया जाये। वे लोग तो पनपते जायेंगे और उनका खर्च समाज-कल्याण विभाग के खाते में लिखा जायेगा।

राजस्थान में किशनगंज और शाहाबाद में हरिजनों और आदिवासियों के लिए दो सौ कुएं खादे गये, लेकिन उनमें से केवल दो में पानी है और बाकी में कीचड़ भरा है। वहां के सहकारिता के नेता उन गरीबों से साठ रुपये की शहद की पीपी दस रुपये में लेकर ब्लैक में बेच देते हैं।

अन्त में मैं निवेदन करूंगा कि शिड्यूल्ड कास्ट्स के प्रति अन्याय किया जाये।

Mr. Chairman : Shri Sadhu Ram.

Shri Dasaratha Deb (Tripura East) : Nobody from my group has spoken.

Mr. Chairman : You will get a chance.

An hon. Member : Mr. Warior has spoken.

Shri Dasaratha Deb : Mr. War or is not from our group.

Mr. Chairman : I am not speaking about Mr. Warior. I have called a Member from the Opposition Now I am calling a Congress Member. You will get your turn.

श्री शिव नारायण (बांसी) : सभापति महोदय, मैंने सब से पहले अपना नाम दिया है, लेकिन मुझे नहीं बुलाया गया है।

श्री साधू राम (फिल्लौर) : चेयरमैन साहब, आज काफी सालों के बाद यहां हिन्दुस्तान में बसने वाले शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स की बाबत रिपोर्ट पर विचार करने का मौका इस हाउस में आया है। मैं अर्ज करूंगा कि हिन्दुस्तान में अगर 45 करोड़ आदमी सारी आबादी में गिने जायें तो उन में शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स और अदर बैकवर्ड क्लासेज, जिनको गवर्नमेंट कुछ सहूलितें देती हैं, की तादाद लगभग 22 करोड़ बनती है। अब शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स कि आबादी अगर हिन्दुस्तान की एक चौथाई आबादी बन सकती है तो इतने सालों में शेड्यूल्ड कास्ट्स की आबादी क्या घट सकती है। सन् 1951 की मर्दुमशुमारी में ये साढ़े छः करोड़ गिने जाते थे. लेकिन 1961 की मर्दुमशुमारी में भी इनको साढ़े छः करोड़ ही रखा गया है। मैं समझता हूं कि यह मर्दुमशमारी गलत है। गलत इस लिये है कि मर्दुमशुमारी करने वाले लोग इनको और लोगों में दर्ज कर देते थे। जैसे हमारे धन्ना सिंह जी गुलशन हैं, जो सिखों में चले गये, लाखों करोड़ों आदमी इधर से उधर होने से हिन्दुस्तान में शेड्यूल्ड कास्ट की आबादी घट जाती है। इस लिये मैं समझता हूं कि 15 करोड़ के लगभग शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स में अदर-बैकवर्ड क्लासेज को डाल कर इन की तादाद 22 करोड़ के लगभग बन जाती है।

अब सैन्ट्रल गवर्नमेंट की तरफ से शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स तथा अदर-बैकवर्ड क्लासिज की अप-लिफ्ट के लिये जो रकम रखी जाती है, वह बहुत थोड़ी है। अगर 20 करोड़ आदमी एप्रोक्सिमेटली गिन लिये जायें और पांच करोड़ रुपया फी साल खर्च हो, तो फी आदमी कितना बैठता है, आप इस का अन्दाजा लगा सकते हैं। यह रुपया बहुत नाकाफी है।

श्री राम सेवक यादव (बाराबंकी) : दुअन्नी-चौवन्नी पड़ेगी।

श्री साधू राम : हमारा चौथा प्लान आने वाला है, प्लानिंग मिनिस्टर साहब यहां पर मौजूद हैं, मैं उम्मीद करता हूं कि वह इन के लिये ज्यादा रुपया रखेंगे । हमारी आशा समाजवाद आने की है, समाजवाद के लिये हमारा एक मुकर्रिर टाइम नहीं है, उस के लिये नारा जरूर है कि समाजवाद हम लायेंगे, लेकिन समाजवाद लानें के लिये हिन्दुस्तान का जो वीकर सैक्शन है, जो शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स और अदर बैकवर्ड क्लासेज के लोग हैं, अगर उनको अच्छी सहूलियतें नहीं मिलेंगी तो मेरा ख्याल है कि समाजवाद का नारा झूठा हो जायगा । 18-19 साल की हुकूमत के बाद, आजादी आने के बाद, देश में इन का कुछ भी भला नहीं हो सका है । बेशक मैं गवर्नमेंट साइड की सीट पर बैठा हूं, लेकिन इस से इन्कार नहीं किया जा सकता कि इन के लिये कुछ नहीं हुआ है और समाजवाद के आने की जो आशा थी, जो उम्मीद थी, उस के आने में बड़ी मुश्किल हो रही है । लेकिन अब समाजवादी ख्यालात के मिनिस्टर श्री अशोक मेहता जी प्लानिंग मिनिस्टर बने हैं, इस लिये मेरा ख्याल है कि वह इस में ज्यादा ध्यान देंगे और इन को जल्दी से जल्दी ऊपर लाने की कोशिश करेंगे ।

सर्विसिज के बारे में जो फैक्ट्स एण्ड फिगर्स इस रिपोर्ट में दी गई हैं, मैं उनकी डिटेल में नहीं जाना चाहता, क्योंकि क्लास 1 और क्लास 2 में कितने लोग सर्विस में आये हैं, वह सब इस में दर्ज हैं और हर एक मेम्बर इस बात से वाकिफ है कि जिस का कुछ मतलब नहीं निकलता है । तने सालों में सिर्फ ये थोड़े से लोग सर्विसिज में आ सके हैं, लेकिन इन में भी कुछ बेइन्साफी हुई है, खास तौर से कुछ महकमों में रिजर्वेशन और प्रमोशन के मामले में ऐसा हुआ था । गवर्नमेंट की तरफ से, होम मिनिस्टरी की तरफ से, मैंने सुना है कि उस सुविधा को विद्ड्रा कर लिया गया है, शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों को प्रमोशन नहीं मिलेगा, इस का नतीजा यह होगा कि वे दूसरे लोगों के बराबर नहीं आ सकेंगे और इस तरह से ये और पीछे रह जायेंगे । मेरा ख्याल है कि इस पर जरूर ध्यान दिया जाना चाहिये ।

इस वक्त देश में खाने का संकट है, खाने-पीने की चीजों की तकलीफ है । इस वक्त हमें दूसरे देशों से अनाज मंगवाना पड़ता है और हम बड़ी डिफिकल्टी में मुबतला हैं । मैं समझता हूं कि हमारे देश में इतनी जमीन इस वक्त खाली पड़ी हुई है कि अगर उसको लैण्ड-लेस लोगों को दे दी जाय तो हमारे देश की खानें की तकलीफ दूर हो सकती है और अनाज ज्यादा पैदा हो सकता है । शेड्यूल्ड कास्ट कमिश्नर की रिपोर्ट के चैप्टर 9 में लैण्डलेस और एग्रीकल्चरल लेबर के मुताल्लिक लिखा है, जिस को पढ़ कर मैं हाउस का वक्त जाया नहीं करना चाहता, लेकिन उसमें लिखा है कि हिन्दुस्तान में कितनी जमीन इस वक्त अवेलेबिल है जिसको इन लैण्डलेस और एग्रीकलचर लेबर को दिया जा सकता है और इन लैंडलेस लेबरर्स में शैडयूल्ड कास्ट और शेडयूल्ड ट्राइब्स के लोगों की मेजोरिटी है । लाखों एकड़ जमीन देश में बेकार पड़ी हुई है, उसको हम तकसीम न करें और कहते रहें कि अनाज पैदा नहीं होता, ग्रो मोर फ़ूड, ज्यादा प्रोडक्शन करो, तो प्रोडक्शन कहां से होगी । लोगों को जमीन मिले तभी तो प्रोडक्शन हो सकती है । सेन्ट्रल गवर्नमेन्ट स्टेट गवर्नमेन्टों पर एक्शन क्यों नहीं लेती, स्टेट गवर्नमेन्टों पर उस जमीन को सही तौर पर तकसीम करने के लिये एक्शन क्यों नहीं लेती ? मैंने खुद अपनी आंखों से देखा है, मैं दूसरो के कहने की बात नहीं करता हूं, आज हर एम०पी० अपनी कांस्टीचूएन्सी में जाता है और इस बात का तकाजा करता है कि कितनी जमीन फालतू पड़ी है, जिसमें कोई खेती-बाड़ी का काम नहीं होता है, उधर मुल्क भूखा मर रहा है, दूसरे देशों से अनाज मंगवाना पड़ता है, लेकिन जमीन तकसीम नहीं होती । हम यदि अनाज चाहते हैं और चाहते हैं कि पैदावार बढ़े, तो

हमें इन लैंडलेस शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के लोगों को फ़ौरन ज़मीन देनी चाहियें, ताकि ज़मीनों की काश्त हो सके। उनको जो सहूलियतें और पैसा मिलता है उस में उनके लिये पानी का प्रबन्ध कर दिया जाय, उन के लिये फ़र्टीलाइज़र का प्रबन्ध किया जाये, उनको कुछ और रियायतें दी जायं, उनको इम्प्लीमेंट्स दिये जायं, तो मेरा ख्याल है कि हम बहुत जल्दी खाने के मामले में सैल्फ़ सफ़िसेंट हो सकते हैं। हमारा देश फिर भूखा नहीं मरेगा। लेकिन हमारी सेन्ट्रल गवर्नमेंट और स्टेट कवर्नमेंट्स इस तरफ़ ध्यान नहीं देती हैं और वे ज़मीनें वैसी की वैसी पड़ी हुई हैं।

मैंने पंजाब में देखा है कि पंजाब गवर्नमेंट ने रिहैबिलिटेशन डिपार्टमेंट की एक लाख एकड़ ज़मीन खरीदी थी, वह पांच रुपये के हिसाब से खरीदी थी और अब वह ज़मीन हरिजनों को ऑक्शन कर के दे रहे हैं जिसकी बोली डेढ़ या दो हज़ार रुपये एकड़ तक पहुंच जाती है और वह उनको अदा करनी पड़ती है। अगर गवर्नमेंट की मन्शा उनकी भलाई करना है, तो फिर ऐसा क्यों किया जाता है। जितनी कीमत पर वह जमीन सैन्ट्रल गवर्नमेंट से ली थी, उसी कीमत पर उसको लैण्ड-लैस शेडयूल्ड कास्ट्स के लोगों को दी जानी चाहिये।

वहां पर एक और झगड़ा पड़ा हुआ है और वह यह है कि जो इवैक्यू लैण्ड वहां पर थी, और जिन आदमियों को वह पहले एलाट हुई थी वे उसको छोड़ कर चले गये क्योंकि वह बड़ी इन्फ़ीरियर लैण्ड है, 20 साल से बन्जर पड़ी हुई है, उस ज़मीन को अगर हरिजन ले लेते हैं तो पंजाब गवर्नमेंट कहती है कि उसकी पूरी कीमत अदा करो। अगर वह 10 हजार की है, तो दस हज़ार दो, साठ हजार की है तो साठ हज़ार दो। अगर पंजाब गवर्नमेंट बाई-इन्स्टालमेंट उसका पैसा ले ले, तो वह ज़मीन हरिजनों को और लैण्ड लैस लोगों के कब्जे में चली जाय और फिर उस में काश्त हो, पैदावार की जाय और फिर वह अनाज देश के काम आ सकता है। लेकिन इस पर किसी ने गौर नहीं किया। गवर्नमेंट अगर चाहती है उनको काम देना, अन-एम्पलायमेंट को दूर करना, बेरोज़गारी को दूर करना और देश की खाली जमीन में काश्त कराकर देश को सेल्फ सफिशेंट बनाना, तो ज़मीन को इन लोगों में तक़सीम करे। लेकिन बुनियादी बात की तरफ ध्यान नहीं दिया जाता।

पब्लिक सर्विस कमीशन में आज तक कोई मैम्बर शेडयूल्ड कास्ट का नहीं लिया गया ताकि उनके रेक्रूटमेंट में उनकी सर्विसिज में पूरा हिस्सा उनको दिया जाय। दूसरे स्टेटों में भी ऐसा ही हो रहा है। स्टेटों में ऐसी बेइन्साफी हो रही है कि वहां जो मिनिस्टर बनते हैं, वे अपनी बिरादरी की तरफ ध्यान नहीं देते, वे अपनी कुर्सी को थामने की ही कोशिश करते हैं कि मैं किसी तरह से बच जाऊं इन सब बातों का ध्यान रखा जाये।

इसी तरह से मैं तालीम के बारे में कहना चाहता हूं, जो स्कालरशिप दिये जाते हैं, वह बहुत कम हैं। इस मंहगाई के ज़माने में जिस वक्त की लोग भूखे मर रहे हैं उनका पूरा नहीं पड़ता।

Mr. Chairman : There is a long list of names of Members who want to participate in this debate. It is difficult to accommodate all of them. Hon. Members should take the time factor into consideration. Please try to conclude now.

श्री साधू राम : मेरी अर्ज सुन लीजिये। मैं बोलना नहीं चाहता, सिर्फ एक अर्ज करना चाहता हूं। मेरा यह एक प्रोटेस्ट है कि सेन्ट्रल गवर्नमेन्ट 20 करोड़ लोगों को अपने ख्यालात रखने के लिये टाइम भी नहीं दे सकती है। इसके लिये दो चार घन्टे नहीं बल्कि एक या दो दिन मिलना चाहिये, ताकि हम अपनी बात आपके सामने रख सकते।

[श्री साधू राम]

बड़ा अजीब तमाशा है, हर दफ़ा ऐसा होता है कि जब शेडयूल्ड कास्ट का मेम्बर अपने ख्यालात का इज़हार करने को खड़ा होता है उसको पूरा मौका नहीं दिया जाता है। मैं यह कहना चाहता हूं कि बेइन्साफ़ी का यह भी एक नमूना है कि वह उसको वक्त नहीं देना चाहते हैं कि वह अपने देश के इतने करोड़ आदमियों की जो तकलीफ़ें हैं वह हाउस के सामने पेश कर सके, इस वक्त चलने वाली पार्लियामेन्ट में हम अपने ख्यालात का इज़हार कर सकें। अगर वह अपने ख्यालात का इज़हार नहीं करेगा तो उसकी तकलीफ़ों का तस्फीया कैसे होगा, इन चीज़ों पर ध्यान दिलाने के लिये टाइम मिलना चाहिये। मैं सिर्फ एक मिनट और चाहूंगा, अगर आप इजाजत नहीं देंगे तो बैठ जाऊंगा।

इण्डस्ट्रीज़ डिपार्टमेन्ट में स्माल स्केल इण्डस्ट्रीज़ में इनके लिये रकम मुकर्रिर करनी चाहिये, ताकि जो लोग ज़मीन का काम न कर सकें, उनको काम मिल सके और वह भूखे न मरें। आज देश में इनकी हालत क्या है? अगर आप गांवों में जायें, हरिजनों के घरों में जायें, उनकी हालत को देखें तो रोना आता है। उनके पास पहनने के लिये कपड़ा नहीं है, रहने के लिये मकान नहीं है, खाने के लिये कोई चीज नहीं है। जिन लोगों को आजादी आने से आज तक खाने के लिये रोटी, पहनने के लिये कपड़ा और रहने के लिये मकान नहीं मिला, वे आजादी को चाटेंगे क्या? फिर वे सोशलिज्म की उम्मीद में क्या सैकड़ों सालों तक मुंह उठाकर आसमान की तरफ़ देखते रहेंगे, यह नहीं होगा। मेरे ख्याल में इस तरफ आप को जल्दी ही ध्यान देना चाहिये।

ज़मीनें कई किस्म की होती हैं—सीलिंग मुकर्रिर होने के बाद जो ज़मीनें निकली हैं, वह उन लैण्डलेस लोगों को मिलनी चाहिए, दूसरी ज़मीन शामलात देह की है, वह बेकार पड़ी हुई है, वह शेडयूल्ड कास्ट के लोगों को दी जाय, उस में भी पैदावार हो सकती है। तीसरी किस्म की ज़मीन वेस्ट-लैंड है जो दरियाओं पर बांध बांधने से निकली है, वह भी इन के हवाले की जाय तो उस पर भी करोड़ों मन अनाज पैदा हो सकता है। इसी तरह से फारेस्ट की ज़मीन है, जिसमें स्टेट का फारेस्ट का महकमा कोई काम नहीं करता, वहां पर कोई दरख्त नहीं लगाता कोई पदावार उस ज़मीन पर नहीं करता ऐसी हज़ारों एकड़ ज़मीन बेकार पड़ी हुई है। अगर कोई हैवान उस ज़मीन पर चला जाता है तो उसका चालान कर देते हैं, अगर वह ज़मीन भी इन लोगों को दी जाय तो उसमें फारेस्ट भी लग सकता है, जंगल लगाये जा सकते हैं, ये लोग उस मे दरख्त भी लगायेंगे और पैदावार भी करेंगे।

इस देश में इन ग़रीब आदमियों को कोआपरेटिव बेसिस पर स्टेट गवर्नमेंट के सुपुर्द नहीं करना चाहिए। सेंट्रल गवर्नमेंट कुछ रुपया मुकर्रर करे प्लैनिंग में और वह एक कारपोरेशन मुकर्रर कर दे जिसकी हर एक स्टेट में ब्रांचिज हों और वह रुपया जो ग़रीब सेक्शन हैं उन के ही ऊपर खर्च किया जाय। मैं समझता हूं कि इसी तरह से गवर्नमेंट का टार्गेट और महात्मा गांधी का स्वप्न पूरा हो सकता है।

दूसरी चीज़े मकानों आदि के बारे में हैं लेकिन मैं उन पर सदन का ज्यादा समय नहीं लेना चाहता।

श्री बाल्मीकी : सभापति महोदय, अनुसूचित जाति और अनुसूचित आदिम जाति के आयुक्त की रिपोर्ट पर सदन में विचार हो रहा है। मैं भी अपने विचार प्रकट करना चाहता हूं।

यद्यपि प्रत्येक वर्ष यह रिपोर्ट विचार के लिए सदन में आनी चाहिए और उसकी सिफारिशों पर अमल होना चाहिए लेकिन अमल कितना किया जाता है यह इसी से प्रकट होता है कि चार सालों के बाद इस सदन में इस पर विचार होने जा रहा है ।

आज भी देश के अन्दर अनेक योजनाओं के बाद और योजनाबद्ध विकास कार्यक्रम के बाद भी उनकी समस्या विकट रूप धारण किये हुए है, आज भी उस का हल निकालने के लिये गम्भीरता से प्रयत्न नहीं हो रहे हैं। मैं यह कहने के लिए तैयार हूं कि देश के अन्दर आज भी इन तथाकथित वर्गों का हृदय दुखित है, मर्म छिदा हुआ है, उन की समस्याओं की ओर ध्यान नहीं दिया जा रहा है । अस्पृश्यता की विभीषिका देश के अन्दर विद्यमान है, आयुक्त ने अपने रिपोर्ट के अन्दर इस बात को माना है । कहीं यह भी कहा गया है कि यह कुछ कम हो रही है, वेनिंग हो रही है, लेकिन वह समझ सकते हैं कि आज भी जो उन पर बीतती है वह कथायें और कहानियां नहीं हैं, हृदय के विचार हैं । मैं रामनाथपुरम की घटना को नहीं दोहराना चाहता, सिरस गावं की चर्चा करना चाहता हूं जहां कि हमारी देवियों को नग्न किया गया । अनेक प्रकार के अत्याचार, कत्ल व गारतगिरी, आगजनी, वहिष्कार की घटनायें होती हैं । क्या वह रुकी हैं? आज 19 साल की आजादी के बाद भी, योजनाबद्ध विकास कार्य-क्रम के बाद भी और समाजवाद का नारा और नाम लेने के बाद भी कत्ल होते हैं, वहिष्कार होता है, वह गांवों से निकाले जाते हैं, मारपीट की जाती है और पुलिस के द्वारा अत्याचार होते हैं। बलशाली जातियों से रक्षा देने की बात पैदा ही नहीं होती है, इस लिए कि वह पूरी की नहीं जाती है ।

मैं केवल यह कहना चाहता हूं कि समता अभी राहों में भटक रही है । मुझे प्रसन्नता है कि माननीय मंत्री श्री अशोक मेहता यहां विराजमान हैं, हमारी उपमंत्री श्रीमती चन्द्रशेखर भी यहां विराजमान हैं, उन्हें चिन्ता है । वह चिन्तित भी है। हमारी चिन्ता उन से अलग नहीं है और उनकी चिन्ता हमसे अलग नहीं है, लेकिन जिनकी चिन्ता होनी चाहिए उन की चिन्ता नहीं की जाती है । इस प्रकार की असमानतायें, विषमतायें और अयोग्यतायें देश के अन्दर फैली हुई हैं, उन को दूर करने के लिये प्रयत्न नहीं किया जाता है । समाजवाद प्रकट होता है अशोक मेहता जी के नाम से, लेकिन जो समाजवाद मानवीय दृष्टिकोण से आना चाहिए वह कैसे आयेगा यह स्वप्न मालूम होता है जब कि उस के सामने अस्पृश्यता की विकट धारा है, जब उस के मार्ग में असमानतायें हैं । विषमतायें हैं और साम्प्रदायिक भावनायें हैं । जब तक इन को दूर नहीं किया जाता तब तक वह राह मिल नहीं सकती है ।

मैं यह कहने के लिए तैयार हूं कि हम तीसरी पंच वर्षीय योजना के अन्तिम चरणों पर खड़े हैं, चौथी पंच वर्षीय योजना के प्रारम्भिक चरण दिखाई दे रहे हैं, लेकिन यह चरण ऐसे हैं जहां हमें अब भी कोई आशा नहीं दीखती वह आशा जो कि हम करना चाहते हैं । मैंने समता की राहों की बात कही है, आज देश को बचाना है, देश के लोकतंत्र की रक्षा करनी है, गांधी जी के स्वप्न को पूरा करना है, लेकिन हम गांधी जी को स्वयम् भूल गये, गांधी जी का स्वप्न तो उत्पन्न ही नहीं हुआ । मैं यह कहने के लिए तैयार हूं कि यदि गांधी जी के विचार को सामने रक्खा जाता, हृदय परिवर्तन और पश्चाताप की बात को, तो आज यह प्रश्न पैदा नहीं होता । आज भी देश के अन्दर देखते देखते यह विचार चलते हैं ।

[श्री बाल्मीकी]

योजनायें तो चल रही हैं लेकिन ना यह चाहिए कि उनके लिए कुछ हुआ भी है या नहीं हुआ है । योजनाओं के अन्दर उन के लिए कुछ होना चाहिये । मैं कहने के लिए तैयार हूं कि योजनाओं में पैसा तो निर्धारित कर दिया जाता है, धनराशि तो निर्धारित कर दी जाती है लेकिन वह खर्च नहीं होती है । राज्य सरकारें उदासीनता दिखाती हैं । जिले के स्तर पर कोई प्रेरणा नहीं होती है । यही कारण है कि काम आगे नहीं बढ़ता है । आज भी उन धनराशियों को लेकर आप देखें तो आपको पता चलेगा कि जो लक्ष्य निर्धारित किए गए थे वे पूरे नहीं हुए हैं । वे पूरे होने चाहिये थे । मैं अर्ज करना चाहता हूं . . . .

Mr. Chairman : Order, order, The hon. Member may continue his speech on the next day.

17 hrs.

MEDIA FOR UPSC EXAMINATION*

Shri Sezhiyan (Perambalur) : Mr. Chairman, the question of the media of UPSC examinations which came up in the starred question referred to in the Order Paper has been agitating the minds of all people, especially the people from the non-Hindi-speaking areas. There is long-drawn inaction and silence on the part of the Government which often is mystifying sometimes menacing, to all the people of our parts. Therefore on this question, at least in this discussion, I want a categorical, clear and just answer from the Minister concerned.

Coming to the discussion, in the answers given to Starred Question No. 64 of the 27th July, 1966, Shri Shukla, the Deputy Minister of Home Affairs, seems to have stated. because it is reported in this—

> "There was a secret communication from the UPSC to the Government......and it would not be in public interest to disclose it."

Then the question was raised by Shri Azad and others that the Speaker should go into the Communication and satisfy himself whether it is genuine or not and the speaker promised that he would go into this. On that point I want a clarification.

Secondly, during the questions and answers I quoted a categorical statement made by the Chief Minister of Madras that the UPSC has finalised a scheme for introducing all the fourteen languages in the UPSC examinations. Pointing to that categorical public statement made by the Minister, I questioned the veracity of the statement made by the Deputy Minister that it is a secret document. This point was acceded to by the Speaker also and he derw the attention of the Minister. The Minister of Home Affairs Shri Nanda, said this on that day :—

> "If it is so, then I will have to check it up. If it is so, it certainly goes beyond the limits which are imposed on revealing certain information."

There was a decision taken ; there was certain information. The Chief Minister of Madras has inadvertently disclosed it in a public speech. Shri Shukla said the other day that the Chief Minister had not made that statement. Therefore, I want a categorical answer from him as to whether such a statement was made or not.

Further, though the Minister was fighting shy here and was refusing to acknowledge that open statement, three days later—this question came upon 27th July—on 30th July the Home Minister, Shri Gulzarilal Nanda, was addressing the Hindi Advisory Samity and he is reported to have informed the Hindi

*Half-an-hour discussion.